

IN THE HIGH COURT OF JHARKHAND AT RANCHI  
B.A. No.8182 of 2021

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Tirth Ram @ Nawal Kumar ... Petitioner  
-Versus-  
The State of Jharkhand ... Opposite Party  
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**CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**  
[Through Video Conferencing]

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For the Petitioner : Mr. Surendra Prasad Sinha, Advocate  
For the State : Mr. Ashok Kumar, A.P.P.  
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Order No.02

Dated 06<sup>th</sup> September, 2021

Heard the parties.

The defects, as pointed out by the office, are ignored.

The prayer for bail of the petitioner was earlier rejected by this Court in  
B.A. No.8207 of 2020

The petitioner is an accused in connection with Sessions Trial No.141 of  
2020, arising out of Lesliganj P.S. Case No.170 of 2019, corresponding to G.R.  
Case No.253 of 2020.

It appears that out of nine witnesses, two witnesses have been examined  
by the prosecution and both have been declared hostile by the prosecution.

The petitioner appears to be in custody since 06.01.2020.

Regard being had to the above, the petitioner, named above, is directed to  
be released on bail on furnishing bail bond of Rs.10,000/- (Rupees Ten Thousand)  
with two sureties of the like amount each to the satisfaction of learned Sessions  
Judge, Palamau in connection with Sessions Trial No.141 of 2020, arising out of  
Lesliganj P.S. Case No.170 of 2019, corresponding to G.R. Case No.253 of 2020..

**(Rongon Mukhopadhyay, J.)**